

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.)
5200-5201/2014

No(s).

(Arising out of impugned final judgment and order dated 25/03/2014
in GA No. 1659/1982 and in CRLA No. 1097/1982 passed by the High
Court Of Judicature at Allahabad)

SHAHROZ ALI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and office report)

Date : 05/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Tanveer Ahmad Mir, Adv.
Ms. Stuti Gupta, Adv.
Mr. Arvind Kumar Gupta, Adv.

For Respondent(s)

Mr. Irshad Ahmad, AAG.
Mr. Abhish Kumar, Adv.
Ms. Charu Ambani, Adv.UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

(SUMAN WADHWA)
AR-cum-PS(INDU BALA KAPUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Suman Wadhwa
Date: 2014.12.05
16:16:02 IST
Reason: